

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1217/(MAH)/2017
CA No.

CORAM:

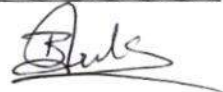

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE PARTIES: Jigar Chheda Sole Proprietor of Divya Construction
V/s.
Kumar Builders Mumbai Realty Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Bankim Ganga	Advocate	
2	Nehal Thakkar	Advocate	

ORDER

C.P. No. 1217/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives from both the sides are present.
2. The Learned Representative of the Petitioner placed on record the Praecipe dated 11.08.2017 stating therein that about 70% amount of the outstanding debt has been paid, hence seeking time to pay rest of the amount within 10 days time.
3. Having recorded the statement of both the Learned Representatives, matter is adiouined to **23rd August, 2017.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
14.08.2017

Sd/-

M.K. Shrawat
Member (Judicial)